

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
MA NO. 36/2025
IN
ORIGINAL APPLICATION NO. 804/2024**

IN THE MATTER OF:

Praveen Kumar Gupta

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

I N D E X

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1.	Affidavit on behalf of Respondent No. 4, PWD, GNCTD	1-2

FILED BY:

NEW DELHI

DATED: 21.01.2026


JYOTI MENDIRATTA

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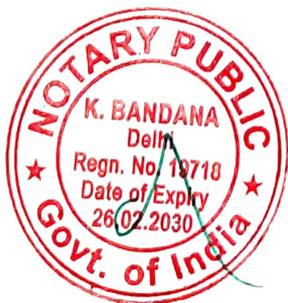
VERSUS

GOVT OF NCT OF DELHI & ORS. ...Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO.4/ PUBLIC
WORKS DEPARTMENT**

I, Suresh Chand Sharma. S/o Shri Raj Singh Sharma, aged around 58 Years, officiating as Executive Engineer, PWD Division West Road-2/M-112N, Delhi do hereby state the following facts in affidavit, in compliance of the directions of the Hon'ble Tribunal:

1. That in compliance of the direction of this Hon'ble Tribunal, I had submitting report dated 16.10.2025
2. That, I humbly submit that due to rush of work and human error, I had mentioned in Para No.3 of the report dated 16.10.2025 that "these Jhuggies have now been demolished and removed by the this office on dated 09.10.2025 with the help of police force." However, I while stating so meant that Jhuggies being to the statue makers were only removed on 09.10.2025 and not all the Jhuggies pertaining to blacksmiths/lohars.



3. That, I apologize for this bonafide mistake and undertake to be more cautious and vigilant while submitting reports/affidavits in compliance of the directions of this Hon'ble Tribunal or any other competent form in future.
4. That I do hereby submit the present affidavit in compliance of the directions of this Hon'ble Tribunal dated 17.11.2025. The Hon'ble Tribunal may please take my affidavit on record.
5. The deponent hereby shows inclination to abide by any further directions.


DEPONENT

VERIFICATION: -



Verified at New Delhi on this 21th day of January, 2026 that the contents of Para 1-5 are true and correct as per the official record and no particulars have been concealed herein.

21 JAN 2026


DEPONENT



ATTESTED
Notary Public, Delhi
Govt. of India
Mob. No.: 9854768498

EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTAR
SUPREME COURT RULES, 2013
ORDER-X-7